

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
R V GLOBAL PRIVATE LIMITED

| RELEVANT PARTICULARS | |
|---|---|
| 1. Name of corporate debtor | R V GLOBAL PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 28th August, 2009 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74990MH2009PTC195301 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Office 88A, 8th Floor, Plot-227, Nariman Bhavan, Vinayak Kumar Shah Marg, NCPA, Nariman Point, Mumbai, Maharashtra, India, 400021 |
| 6. Insolvency commencement date in respect of corporate debtor | 10th October, 2025 |
| 7. Estimated date of closure of insolvency resolution process | 8th April, 2026 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | MADAN BAJARANG LAL VAISHNAWA IBBI/IPA-001/IP-P-02011/2020-2021/13052 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | 341/704 Kalpataru, Srishti Sector 3 Mira Road East Distt. Thane, Maharashtra – 401107 madan.vaishnawa@icai.org |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | 341/704 Kalpataru, Srishti Sector 3 Mira Road East Distt. Thane, Maharashtra, 401107 cirprvglobal@gmail.com |
| 11. Last date for submission of claims | 24th October, 2025 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not applicable |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/en/home/downloads |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **R V GLOBAL PRIVATE LIMITED** on **10th October, 2025**.

The creditors of **R V GLOBAL PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **24th October, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Madan Bajarang Lal Vaishnawa
Mira Road East, Thane MS 401107 Mob. No. 9004 686 180

Dated 14th October, 2025



फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये)

आर व्ही ग्लोबल प्रायव्हेट लिमिटेडच्या धनकोंच्या माहीतीकरीता

संबंधित तपशील


| | | |
|----|---|---|
| १ | कॉर्पोरेट कर्जदाराचे नाव | आर व्ही ग्लोबल प्रायव्हेट लिमिटेड |
| २ | कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख | २८ ऑगस्ट, २०१९ |
| ३ | कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण | आरओसी - मुंबई |
| ४ | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेन्टिटी नंबर/ लिमिटेड लायाबिलिटी आयडेन्टिफिकेशन नंबर | यु७४९९०एमएच२००९पीटीसी१९५३०१ |
| ५ | कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता | कार्यालय ८८ए, ८वा मजला, प्लॉट-२२७, नरिमान भवन, विनायक कुमार शाह मार्ग, एनसीपीए, नरिमान पॉईंट, मुंबई, महाराष्ट्र, भारत, ४०००२१ |
| ६ | कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख | १० ऑक्टोबर, २०२५ |
| ७ | नादारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख | ८ एप्रिल, २०२६ |
| ८ | अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक | मदन बजरंग लाल वैष्णवा आयबीबीआय/आयपीए-००१/आयपी- पी०२०११/२०२०-२०२१/१३०५२ |
| ९ | बोर्डकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल | ३४१/७०४, कल्पतरू, सृष्टी, सेक्टर ३, मीरा रोड पूर्व, जि. ठाणे, महाराष्ट्र- ४०११०७ ईमेल: madan.vaishnawa@icai.org |
| १० | अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल | ३४१/७०४, कल्पतरू, सृष्टी, सेक्टर ३, मीरा रोड पूर्व, जि. ठाणे, महाराष्ट्र- ४०११०७ ईमेल: cirprvglobal@gmail.com |
| ११ | दावे सादर करण्यासाठी अंतिम तारीख | २४ ऑक्टोबर, २०२५ |
| १२ | अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास | प्रयोज्य नाही |
| १३ | एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे) | प्रयोज्य नाही |
| १४ | (ए) संबंधित फॉर्मस आणि (बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत: | ए) वेबलिक: https://ibbi.gov.in/en/home/download |

याद्वारे सूचना देण्यांत येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण यांनी १० ऑक्टोबर, २०२५ रोजीस आर व्ही ग्लोबल प्रायव्हेट लिमिटेडची एक कॉर्पोरेट नादारी निराकरण प्रक्रिया सुरू करण्याचे आदेश दिले.

आर व्ही ग्लोबल प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे नोंद क्र. १० समोरील पत्त्यावर अंतरिम निराकरण व्यावसायिकांकडे २४ ऑक्टोबर, २०२५ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते. वित्तीय धनकोंनी फक्त इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांचा पुरावा सादर करावा. अन्य सर्व धनको व्यक्तीशः टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून पुराव्यासह दावे सादर करू शकतात.

नोंद क्र. १२ समोर सूचिबद्ध केल्याप्रमाणे एखाद्या वर्गातील वित्तीय धनकोंनी फॉर्म सीए मधील वर्गाचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता फॉर्म सीए मध्ये नोंद क्र. १३ समोर सूचिबद्ध केलेल्या तीन नादार व्यावसायिकांमधून प्राधिकृत प्रतिनिधींची त्यांची पसंती कळवावी.

दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुराव्यांच्या सादरीकरण दंडास पात्र असेल.

सही/- मदन बजरंग लाल वैष्णवा 

मीरा रोड पूर्व, ठाणे एमएस ४०११०७, मो. क्र. ९००४ ६८६ १८०

दिनांकित १४ ऑक्टोबर, २०२५



KOTAK MAHINDRA BANK LIMITED
 Registered Office: 27 BKC, C-27, G Block, Bandra Kuria Complex, Bandra (East), Mumbai-400051, (MH).
 Branch Office: 2nd Floor, Admas Plaza, 168/16, Kolvery Village, Kurchi Kurve Nagar, Behind Hare Krishna
 Housing Society, CST Road, Kaitum, Mumbai - 400006

POSSESSION NOTICE (For Immovable Property)
 (As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

WHEREAS, the undersigned being the Authorised Officer of the **Kotak Mahindra Bank Ltd.**, a banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 27BKC, C-27, G Block, Bandra Kuria Complex, Bandra (East), Mumbai - 400 051 and branch office at 2nd Floor, Admas Plaza, 168/16, CST Road, Kolvery Village, Kurchi Kurve Nagar, Kalina, Santacruz(E) Mumbai-400098 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(2) and 13 (12) read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 18th day of July, 2025 to **Mr. Suresh Kandle (Borrower/ Mortgagee) & Mr. Lachal Kandle (Co-Borrower)** having address at: Apartment No.116, W/Sl. R/21, B Zabeel Street, Al Karama, Dubai, UAE 123820, Dubai; and also at: 1-177, Krishanarapeta, Sub District Velagator, Dist. Karimnagar, State Telangana, pincode-505526; and also at: Flat No.A3 On The A Floor, In The Building Known As, Azad Nagar Karmayog C.H.S. Ltd. Andheri (West), Mumbai-400053.; to repay total outstanding amount to both loan accounts HF40000340 & HF400075137 aggregating to **Rs. 1,25,55,098.64/- (Rupees One Crore Twenty Lakhs Fifty Five Thousand Ninety Eight & Paise Sixty Four Only)** as on 16th July 2025 i.e. Rs. 1,25,75,648.70/- (Rupees One Crore Twenty Five Lakhs Seventy Five Thousand Six Hundred Forty Eight & Paise Seventy Only) for Loan Account No.HF40000340 & Rs. 2,79,449.94/- (Rupees Two Lakhs Seventy Nine Thousand Four Hundred Forty Nine & Paise Ninety Four Only) for Loan Account No.HF400075137 towards the outstanding amount for Loan Account No. HF40000340 & HF400075137, CRN No. 842825707, together with further interest and other charges thereon at the contractual rates upon the footing of compound interest from 17th July 2025 till its actual realization ("outstanding amount") within 60 days from the date of publication of the said Demand Notice. The aforementioned Borrower/Co-Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the SARFAESI Act read with Rule 8 of the above said Rules on this **10th Day of October of the year 2025**.

The Borrower/Co-Borrower mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Kotak Mahindra Bank Limited**, having branch address at 2nd Floor, Admas Plaza, 168/16, CST Road, Kolvery Village, Kurchi Kurve Nagar, Kalina, Santacruz(E) Mumbai-400098 for an amount of - HF40000340 & HF400075137 aggregating to **Rs. 1,25,55,098.64/- (Rupees One Crore Twenty Lakhs Fifty Five Thousand Ninety Eight & Paise Sixty Four Only)** as on 16th July 2025 i.e. Rs. 1,25,75,648.70/- (Rupees One Crore Twenty Five Lakhs Seventy Five Thousand Six Hundred Forty Eight & Paise Seventy Only) for Loan Account No.HF40000340 & Rs. 2,79,449.94/- (Rupees Two Lakhs Seventy Nine Thousand Four Hundred Forty Nine & Paise Ninety Four Only) for Loan Account No.HF400075137 as on 16th July 2025 towards the outstanding amount for Loan Account No. HF40000340 & HF400075137, CRN No. 842825707, together with further interest and other charges thereon at the contractual rates upon the footing of compound interest and substitute interest, incidental, costs and charges etc. due from 17th July 2025 till the date of full repayment and/or realization.

The Borrowers Attention is invited to the Provisions of Sub Section (8) of Sec 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All that Piece and Parcel of Flat No. A3, A Floor, In The Building Known As, 'Azad Nagar Karmayog C.H.S. Ltd.' Bearing Survey No. 135(p), & City Survey No. 835 (part), At Village Ambivali, Taluka Andheri Situated At Azad Nagar, Andheri (West), Mumbai-400053. Area Admeasuring About 51.12 Sq. Mts. i.e. 550 Sq. Ft. Carpet Area Without Car Parking.

Sd/-
 Authorised Officer
 (Mrs. Shweta Kamath - Associate Vice President - Legal)
 Kotak Mahindra Bank Ltd.
 Date: 10.10.2025
 Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF R V GLOBAL PRIVATE LIMITED

RELEVANT PARTICULARS

| | |
|---|--|
| 1. Name of corporate debtor | R V GLOBAL PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 28th August, 2009 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74990MH2009PTC195301 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Office 88A, 8th Floor, Plot-227, Nariman Bhavan, Vinayak Kumar Shah Marg, NCPA, Nariman Point, Mumbai, Maharashtra, India, 400021. |
| 6. Insolvency commencement date in respect of corporate debtor | 10th October, 2025 |
| 7. Estimated date of closure of insolvency resolution process | 8th April, 2026 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | MADAN BAJARANG LAL VAISHNAVA IBBI/IPA-001/IP-P/02011/2020-2021/13052 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | 341/704 Kalpataru, Srishti Sector 3 Mira Road East Dist. Thane, Maharashtra - 401107 mdar.vaisnav@icml.org |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | 341/704 Kalpataru, Srishti Sector 3 Mira Road East Dist. Thane, Maharashtra, 401107 civrvglobal@gmail.com |
| 11. Last date for submission of claims | 24th October, 2025 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not applicable |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives available at: | Web link: https://bbj.gov.in/en/home/downloads |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **R V GLOBAL PRIVATE LIMITED** on **10th October, 2025**.

The creditors of **R V GLOBAL PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **24th October, 2025** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not applicable.

Submission of false or misleading proof of claim shall attract penalties.

Sd/-
 Madan Bajarang Lal Vaishnava
 Mira Road East, Thane MS 401107 Mob. No. 9004 686 180
 Dated 14th October, 2025

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my client Shri. P.V. Krishna Murthy decided to Sale a Flat No.B-11, adm. 585 Sq. Ft., Gd. Floor, B-Wing, Bldg. Ajayshree C.H.S. Ltd., Sector-3, Shreegar, Wagle Estate, Thane(W)-400604 as being owner of it, which he has purchased and acquired vide an Agreement for Sale dated 4-5-2001 duly registered vide No. TNN1-2445-2001 dated 4-5-2001 from Mrs. Shamatha S.Karkera, the seller therein, who in turn purchased it from the Builder and Developer by name M/s Aggrawal Builder, a partnership firm by an Agreement for Sale dated 21-07-1989 duly registered vide no.734/11/1989 dated 26-10-1989, but as he i.e. my client lost the said original Agreement for Sale dated 21-07-1989 on about 10/9/2025 in the transit while going to his residence and hence complaint dated 27-9-2025 to that effect bearing no. 908/2025 is already lodged by him with Shreegar Police Station, Thane city. Hence if anybody have got any objection for the same and/or claiming right over the same of any kind including sale, mortgage, lien etc. is hereby required to make the same known in writing together with all documentary proof in support thereof to the undersigned at his office at B-102, Prem Zephyr Bldg., Opp. Sheth Karamshi Kanji English School, V. P. Road, Mulund (W), Mumbai80, within 14 days from the date of publication hereof, failing which such claims or objection, if any will be considered to have been waived and/or abandoned to all intent and purposes and the transaction would be completed without reference thereto.

This 14th day of Oct 2025
 Sd/-
 Shri B. A. Singh
 Advocate High Court.

ANTARIKSH INDUSTRIES LIMITED
 Regd Off: Mezzanine Area, G-54, Ground Floor, Eternity Commercial Premises Co-Op. Society Ltd., Teen Hath Naka, L.B.S. Marg, Wagle I.E., Thane - 400604. Tel: 022-25830011; Website: www.antarikshindustries.com; Email ID: antarikshindustriesltd@gmail.com; CIN: L74110MH1974PLC017806

Statement of Unaudited Financial Result for the Quarter & Half Year Ended 30th September, 2025
 (Rs. in Lakhs)

| Particulars | Quarter Ended | | | Half Year Ended | | |
|---|----------------------|----------------------|----------------------|----------------------|----------------------|--------------------|
| | Unaudited 30-09-2025 | Unaudited 30-06-2025 | Unaudited 30-09-2024 | Unaudited 30-09-2025 | Unaudited 30-09-2024 | Audited 31-03-2025 |
| Revenue from Operation (Net) | 154.54 | 340.48 | 1,484.14 | 495.01 | 2,308.70 | 4,379.16 |
| Other Income | - | - | - | - | - | - |
| Total Income | 154.54 | 340.48 | 1,484.14 | 495.01 | 2,308.70 | 4,379.16 |
| Expenses | - | - | - | - | - | - |
| Cost of Material Consumed | 150.11 | 337.31 | 1,453.31 | 487.41 | 2,254.45 | 4,284.06 |
| Changes in Inventories | - | - | - | - | - | - |
| Employee Benefits Expense | 0.75 | 0.75 | 1.59 | 1.50 | 3.14 | 6.32 |
| Finance Costs | - | - | - | - | - | - |
| Depreciation and Amortisation Expenses | - | - | - | - | - | - |
| Other Expense | 2.41 | 2.22 | 1.67 | 4.63 | 4.63 | 14.29 |
| Total Expense | 153.27 | 340.28 | 1,456.57 | 493.55 | 2,262.22 | 4,304.67 |
| Profit from operations before exceptional items and tax | 1.27 | 0.20 | 27.57 | 1.46 | 46.48 | 74.49 |
| Exceptional Items | - | - | - | - | - | - |
| Profit before taxes | 1.27 | 0.20 | 27.57 | 1.46 | 46.48 | 74.49 |
| Tax Expense | - | - | - | - | - | - |
| Current Tax | 0.33 | 0.05 | 7.17 | 0.38 | 12.08 | 19.47 |
| Deferred Tax | - | - | - | - | - | - |
| Total tax Expense | 0.33 | 0.05 | 7.17 | 0.38 | 12.08 | 19.47 |
| Profit/(Loss) for the Period | 0.94 | 0.14 | 20.40 | 1.08 | 34.39 | 55.03 |
| Other Comprehensive Income (Net of taxes) | - | - | - | - | - | - |
| Total Comprehensive Income | 0.94 | 0.14 | 20.40 | 1.08 | 34.39 | 55.03 |
| Paid up Equity Share Capital (Face Value Rs.10 per Share) | 20 | 20 | 20 | 20 | 20 | 20 |
| Earnings Per Share | | | | | | |
| Basic | 0.47 | 0.07 | 10.20 | 0.54 | 17.20 | 27.51 |
| Diluted | 0.47 | 0.07 | 10.20 | 0.54 | 17.20 | 27.51 |

Note:
 1. The company operate in only one reportable statement i.e. Real Estate and Trading Activities
 2. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules 2015 (Ind AS) prescribed under section 133 of the companies Act, 2013 and the other recognised accounting practices and principles to the extent applicable.
 3. The above results for the quarter and half year ended 30th September 2025 were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 10th October, 2025.
 4. The Previous year figures have regrouped/reclassified wherever considered necessary.

By order of the Board
Antariksh Industries Limited
 Place:- Thane
 Date:- 10th October, 2025
 Bhagwanji Narsi Patel - Managing Director (DIN: 05019696)

NOTICE
 Shri ONKAR SINGH BASHAMBAR SINGH KALRA a member of the Sukhdayak Co-operative Housing Society Ltd. having address at Tarun Bharat Road, J. B. Nagar, Andheri East - Mumbai - 400059 and holding flat/tenement No Flat No B21, 6th Floor in the building of the society, died on 06th May 2021 without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimants/objection or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the secretary of the society between 10:00 A.M. to 11:30 A.M. from the date of publication of the notice till the date of expiry of its period.

For and on behalf of
 The Sukhdayak
 Co-op. Housing Society Ltd
 Hon. Secretary / Hon. Chairman / Hon. Treasurer
 Place: Mumbai / Date: 14-10-2025

FGP LIMITED
 CIN:L26100MH1982PLC012406
 Regd Office: 9, Wallace Street, Fort, Mumbai-400001, Tel. No. (022) 22070773, 22015269
 E-mail: fgpiltd03@gmail.com, investors@fgpltd.in Website: www.fgpiltd.in

Extract of Unaudited Financial Results For the Quarter and Half Year ended September 30, 2025
 ₹ In Lakhs except EPS

| Sr. No. | Particulars | Quarter ended | | Year to date Figures ended | | Year ended 31.03.2025 Audited |
|---------|--|----------------------|----------------------|----------------------------|----------------------|-------------------------------|
| | | 30.09.2025 Unaudited | 30.09.2024 Unaudited | 30.09.2025 Unaudited | 30.09.2024 Unaudited | |
| 1 | Total Income from operations | 35.02 | 26.56 | 79.94 | 71.31 | 50.70 |
| 2 | Net Profit / (Loss) for the period (before tax, exceptional and extraordinary items) | 5.03 | 13.02 | 37.39 | 45.92 | 0.14 |
| 3 | Net Profit / (Loss) for the period before tax (after exceptional and extraordinary items) | 5.03 | 13.02 | 37.39 | 45.92 | 0.14 |
| 4 | Net Profit / (Loss) for the period after tax (after exceptional and extraordinary items) | 5.00 | 6.14 | 32.32 | 34.61 | (3.28) |
| 5 | Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Comprehensive Income (after tax)] | 5.00 | 6.14 | 32.32 | 34.61 | (3.22) |
| 6 | Paid-up Equity Share Capital | 1189.51 | 1189.51 | 1189.51 | 1189.51 | 1189.51 |
| 7 | Reserves/Retentions (Revaluation Reserve) as shown in the Balance Sheet | - | - | - | - | (855.24) |
| 8 | Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations) | | | | | |
| | Basic: | 0.04 | 0.05 | 0.27 | 0.29 | (0.03) |
| | Diluted: | 0.04 | 0.05 | 0.27 | 0.29 | (0.03) |

Notes:
 1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 13, 2025. The Statutory Auditors of the Company have conducted a Limited Review of the results for the quarter ended September 30, 2025.
 2. The Company is operating in only one reportable business segment i.e., Business Centre.
 3. The above is an extract of the detailed format of Quarterly Financial Results filed with the BSE Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Results is available on the Bombay Stock Exchange website www.bseindia.com and on the Company's website on www.fgpiltd.in.

On Behalf of the Board of Directors
 For FGP Limited
 H.N.Singh Rajpoot
 Chairman
 DIN : 00080836

Place : Mumbai
 Dated : October 13, 2025

SBI State Bank of India
 "The International", 16, Maharashtra Karve Road, Churchgate, Mumbai-400 020.
 Phone : 022 - 22053163 / 22053164 / 22053165, E-mail : sbi.05168@sbi.co.in

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES [See Provision to rule 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on **30.10.2025 in between 11.00 am to 04.00 pm** for the recovery of respective amount, due to the State Bank of India (Secured Creditor) from the respective Borrower(s) and the Guarantor(s) as specified here under:

| Sr No | Name of Borrower/ Director/ Guarantor | Outstanding Dues for Recovery of which Property/ies/are being sold | Description of the immovable property | Reserve Price (Rs. in INR) | Earnest Money Deposit (EMD) (in Rs.) | Date & Time for inspection of the property |
|-------|--|--|---|---|--------------------------------------|--|
| 1 | Mitesh Nandlal Sisodiya (Since Deceased) & Switi Mitesh Sisodiya | Rs 4,25,02,644/- (Rupees Four Crores Twenty Five Lacs Two Thousand Six Hundred Forty Four Only) as on 26.07.2023 as per demand notice dated-27.07.2023, with further interest, incidental expenses, costs, charges to be incurred w.e.f. 27.07.2023 due to the secured creditor. | Property ID: SBN200050089511 Flat No 403, 4th Floor, in the building known as 'Hansh Priya CHS Ltd' lying, being and situated at Off Factory Lane, Borivali (W), Mumbai- 400092 adm 1132 sq ft Built Up and 932 Sq. Ft carpet area as per measurement by valuer, the building is constructed in the year 2008, building is having Stilt + 7 (Seven) Floors with Lift, on the plot of land bearing F.P. No 132 of TPS III and CTS No 322 of Village Borivali, Taluka- Borivali, Mumbai Suburban District. (Owner: Mitesh Nandlal Sisodiya (Since Deceased) & Switi Mitesh Sisodiya) | Rs. 2,25,00,000/- (Rs. Two Crores Twenty Five Lakhs Only) | Rs. 22,50,000/- | 18.10.2025 From 12:00 P.M to 02:00 P.M |

The e-auction will be conducted through Bank's e-Auction service provider M/s PSB Alliance Private Limited at their web portal <https://baanknet.com>. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on <https://baanknet.com>.

The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/Demonstration, Terms & conditions on online Inter-se Bidding etc., may visit the website <https://baanknet.com> For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website www.sbi.co.in, <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanknet.com>

Statutory Notice under Rule 8(6) of the SARFAESI Act: This is also a notice to the Borrower/Guarantor of the above loan under Rule 8(6) of the SARFAESI Act 2002 about holding of Auction for the sale of secured assets as above mentioned date.

Enquiry: Shri. Rambhau Taktewale, Authorised Officer, Mobile No.9561064635, Shri Rohit Burman, City Case Officer, Mobile No-9834282797

Date : 14.10.2025
 Place : Mumbai

Sd/-
 Authoriser Officer, State Bank Of India

यूनियन बैंक ऑफ इंडिया Union Bank of India
 भारत सरकार का उपक्रम A Government of India Undertaking
 Regional Office, Mumbai Vashi, Rupa Sapphire, 3rd Floor, Plot No. 12, Sector 18, Opposite Sanpada Station, Navi Mumbai-400705

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT)
 15 DAYS E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 (6) / RULE 9 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s), that the below described immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor) will be sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATSOEVER THERE IS" and "WITHOUT RECOURSE BASIS" on 30.10.2025 in between 12.00 PM to 5.00 PM., for recovery of respective amounts, due to the Union Bank of India (Secured Creditor) from the respective Borrower(s) and Guarantor(s) as mentioned below. The Reserve Price and Earnest Money Deposit will be as mentioned below. For details terms and conditions of the sale, please refer to the link provided in Union Bank of India (Secured Creditor) website i.e. www.unionbankofindia.co.in. Bidder may also visit the website <https://baanknet.com>. The under mentioned properties will be sold by Online E-Auction through website <https://baanknet.com> on 30.10.2025 for recovery of respective amounts plus interest and other expenses in the respective borrowers accounts.

Online E-Auction through website <https://baanknet.com>
 Date & Time of Auction : 30.10.2025 at 12.00 P.M to 05.00 P.M.

| Lot No. | a) Name of the Borrower b) Name of the Branch c) Description of Property d) Name of the Owner/s | a) Reserve Price in Rupees b) Earnest Money Deposit (EMD) in Rupees | Debt Due Contact Person and Mobile No. | Encumbrance Possession: Symbolic / Physical |
|---------|---|--|---|--|
| 1 | a) Monalisa A Donde & Yogesh J Yelve b) Shirgaon Branch c) Flat No. A-701, Vardhaman Heights, A-Wing, Survey No. 13, Hissa No. 12, Near Kirti Police Society, Katrap, Badlapur East, Thane Dist., MH-421503 adm. 456 sq. ft. carpet area d) Monalisa A Donde | a)Rs.16,75,000.00 b) Rs.1,67,500.00 | Rs. 17,98,396.71 (Rupees Seventeen Lacs Ninety Eight Thousand Three Hundred Ninety Six and Paise Seventy One Only) as on 30/06/2025 and interest thereon Sitaran Dhanve- 8329366447 Niraj Suman - 9594712223 | Not known to AO Physical Possession |
| 2 | a) M/s. Crystal Solutions Limited b) Chhatkopar (W) Branch c) Office no. 718/17, 7th Floor, Reena Complex, CTS no. 232(Part), plot no.415, Village Kiroli, Ramdev Nagar Road, Opp. Vidya Vihar Bus depot, Vidya Vihar (West), Mumbai -400 086 adm. 400 sq ft. carper area as per last val rep. d) M/s. Crystal Solutions Pvt. Ltd. | a) ₹ 1,11,60,000.00 b) ₹ 11,16,000.00 | Rs. 2,64,67,844.73 (Rupees Two Crore Sixty Four Lakh Sixty Seven Thousand Eight Hundred Forty Four And Seventy Three Paise Only) as on 31.07.2025 plus further interest thereon w.e.f 01.08.2025 at applicable rate of interest, cost and charges till date. Laxman Prasad - 78348 00099 Deepak Sinha -9625172635 | Not Known to AO Symbolic Possession |
| 3 | a) Mr. M Asif Khan & Mrs. Nusrat Asif Khan b) Nerul Station road branch c) Flat No. 202, 2nd Floor, Shivam Apartment Ghrinirman sanstha (Maryadit), New survey No. 447, Plot No.3, Old Survey No. 323, Hissa No.2, part plot no.3, Village neral, karjat Badlapur road, near ganesh ghat, Neral east, tal karjat, Dist Raigad -410101 adm. 415 sq. ft. carper area as per last val rep. d) M Asif Khan & Mrs. Nusrat Asif Khan | a) ₹ 14,50,000.00 b) ₹ 1,45,000.00 | Rs. 15,81,689.59 (Rupees Fifteen lakh Eighty One thousand Six hundred Eighty Nine and fifty nine paise only) as on 30.06.2025 plus further interest thereon w.e.f 01.07.2025 at applicable rate of interest, cost and charges till date. Manas Majumdar - 9619833150 Deepak Sinha -9625172635 | Not Known to AO Physical Possession |
| 4 | a) Yogesh Sambhaji Gunjal & Mr. Dnyande S Gunjal b) Kamotho branch c) Flat No. 41, 3rd Floor, Om Sai Complex, Vikaswadi, Devad, taluka Panvel, Dist-Raigad -410206 adm. 281 sq ft built up area as per last val report d) Yogesh Sambhaji Gunjal | a) Rs.8,30,000.00 b) Rs.83,000.00 | Rs. 14,45,690.35 (Rupees Fourteen Lakh Forty Five Thousand Six Hundred Ninety and Paise Thirty Five Only) as on 30.06.2025 plus further interest thereon 01.07.2025 at applicable rate of interest, cost and charges till date. Sitaran Dhanve-8329366447 Deepak Sinha -9625172635 | Not known to AO Symbolic Possession CJM order Received |
| 5 | a) Mr. Sayyed Salim Amin, Saikh Khalid & Mrs. Shamim K Shaikh b) Vashi branch c) Flat No.1203,12th Floor, K Wing, Casa Adriana, Palava 2, Talaja By pass Road, Khoni Village, Dombivli East -421301 adm. 606 sq. ft. carpet area d) Mr. Sayyed Salim Amin, Saikh Khalid & Mrs. Shamim K Shaikh | a) ₹ 47,73,600.00 b) ₹ 4,77,360.00 | Rs. 55,19,026.08 (Rupees Fifty five lakh Nineteen thousand Twenty Six and Fifty six paise only) as on 30.06.2025 plus further interest thereon w.e.f 01.08.2025 at applicable rate of interest, cost and charges till date. Yogesh Gokhale - 9860409087 Deepak Sinha -9625172635 | Not Known to AO Physical Possession |
| 6 | a) Mr. Kanakraj Palduraj Nadar and Mrs. Nacchathira Kanakraj Nadar b) Vikhroli West c) All that piece and parcel of Flat No. 104, Vasani Complex, Ambarnath Badlapur Road, Behind Old Petrol Pump, Belavali Village, Badlapur East, Taluka Ambarnath, Dist Thane -421 503 admeasuring 662 sq. ft. builtup area d) Mr. Kanakraj Palduraj Nadar and Mrs. Nacchathira Kanakraj Nadar | a) ₹ 22,51,000.00 b) ₹ 2,25,100.00 | Rs. 20,69,368.52 (Rs. Twenty Lakh Sixty nine thousand three hundred Sixty Eight rupee and Fifty two paise only) as on 30.06.2025 plus further interest thereon w.e.f. 01.07.2025 at applicable rate of interest, cost and charges till date. Pankaj Kumar - 9967899262 Deepak Sinha -9625172635 | Not Known to AO Symbolic Possession |

Bidders are requested to visit the Bank's website www.unionbankofindia.co.in for detailed terms & conditions of E-Auction and other details before submitting their Bids for taking part in the E-Auction. Bidder may also visit the website <https://baanknet.com> Portal. The intending bidders must have valid e-mail ID to participate in on-line Auction. The terms and conditions of sale shall be strictly as per the provisions of The Security Interest (Enforcement) Rules, 2002.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8 (6) / RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002
 This may also be treated as notice under Rule 8 (6) / Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date. For detailed terms and condition of the sale, please refer to the link provided i.e.

